

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/765/2021



This the 06th day of May, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Yashpaul, age 55 years, S/o Late Sh. Daya Ram, R/o Rama Colony, Tehsil Akhnoor, District Jammu.

.....Applicant

(Advocate:- Mr. Sudershan Sharma)

Versus

1. UT of J&K through Commissioner/Secretary, School Education Department, J&K Govt., Civil Sectt. Srinagar/Jammu.
2. Director School Education, Jammu-180023.
3. Chief Education Officer, Jammu-180001.
4. Principal, HSS Sohal, Jammu-181201.

.....Respondents

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The applicant Yashpaul has filed this O.A. seeking direction to the respondents to accord consideration to the case of the applicant for his adjustment as Lecturer in Mathematics in the institute of Respondent No.4 in the light of recommendation bearing No. HSS/S/2021/4/156 dated 15.04.2021 made by Respondent No. 4.

2. Learned counsel for the applicant submits that the applicant has furnished a representation dated 19.03.2021 before the respondents stating all his grievances. He further submits that the applicant would be satisfied if a direction is issued to the

respondents to take a decision on aforementioned representation within a stipulated time frame.

3. We have heard Mr. Sudershan Sharma, learned counsel for the applicant and Mr. Sudesh Magotra, learned D.A.G. for the respondents and perused the records.



4. In view of the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to Respondent No. 1 i.e., Commissioner/Secretary, School Education Department, J&K Govt. to consider the representation dated 19.03.2021 (Annexure No. A-VIII to the O.A.) and take a decision on the same by passing a reasoned and speaking order and communicate the decision so taken to the applicant by passing a reasoned and speaking order within a month from the date of receipt of certified copy of this order. While taking a decision, the respondents would also consider the averments made in the O.A.

5. It is made clear that we have not entered into the merits of the case.

6. There shall be no orders as to cost.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)